

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 35042/2022

(Arising out of impugned final judgment and order dated 04-04-2019 in CRLA No. 276/2003 passed by the High Court of Judicature at Allahabad)

ZAHID

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.185122/2022-CONDONATION OF DELAY IN FILING and IA No.185123/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.185124/2022-EXEMPTION FROM FILING O.T.)

Date : 09-12-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER

HON'BLE MR. JUSTICE J.B.PARDIWALA

For Petitioner(s) Mr. Rajeev Kumar Dubey, Adv.
Mr. Medhanshu Tripathi, Adv.
Ms. Saroj Tripathi, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Applications for exemption from filing certified copy of the impugned judgment and exemption from filing official translation are allowed.

Delay condoned.

Issue notice.

Tag with SLP(Cr1.)No.11230 of 2022 and batch.

(ANITA MALHOTRA)
AR-CUM-PS

(KAMLESH RAWAT)
COURT MASTER